

1 **HIGH COURT OF MADHYA PRADESH :**
 BENCH AT INDORE
 MCRC No.7626/2021
 Lal Singh Vs. State of MP

Indore: Dated:-01/03/2021:-

Shri Neeraj Gaur, learned counsel for the applicant.

Ms. Bharti Lakkad, learned Panel Lawyer for the State.

Arguments heard. Perused the case diary.

Submissions were made on the first application filed under Section 439 of Cr.P.C. in respect of Crime No.317/2020 registered at Police Station Kalipeeth, Dist. Rajgarh for allegedly committing offence under Sections 376, 506, 190 of IPC.

The applicant stands charge-sheeted for committing rape of prosecutrix.

Learned counsel for the applicant submits that the prosecutrix has completely turned hostile before the Court and he has filed Court deposition of the prosecutrix, which is placed on record. The same was perused. She has completely resiled from the prosecution story.

Learned Panel Lawyer for the respondent/State was heard.

Considered.

After due consideration, without commenting on merits of the case, this regular bail application is being allowed and it is directed that **applicant –Lal Singh S/o Kesha Tanwar** shall be released on bail subject to his furnishing a personal bond in the sum of **Rs.50,000/- (Rupees Fifty thousand only)** with one solvent surety to the satisfaction of the concerned Trial Court/Committal Court for his regular appearance before the Trial Court/Committal Court on all dates of hearing as may be fixed in this behalf by the Court concerned during trial. It is also directed that the applicant shall abide by all the conditions

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enumerated under Section 437(3) of the Cr.P.C.

A copy of this order be sent to the Court concerned for compliance. M.Cr.C. No.7626/2021 is allowed and stands disposed of.

Certified copy as per rules.

(SHAIENDRA SHUKLA)
JUDGE

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